

[English]

Privatisation of Air Services

*4547. SHRI HARIN PATHAK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the government had provided planes to political parties for election purposes;

(b) if so, the amount received from the political parties;

(c) whether there is any proposal to privatise the air services to render better service to the public;

(d) if so, the economic viability of these air services; and

(e) the action, the Government propose to take to modernise air services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) Through the Air Taxi Scheme, the Government has liberalised the framework for the operation of domestic air services by private parties.

(d) It is for the private parties to assess the viability of the air services they propose to operate.

(e) The fleet renewal programme of the two national carries is constantly reviewed by the Government.

Production of Diesel

4548. SHRI C. SRINIVASAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the percentage shortfall in the

production of diesel during 1991-92 as compared to 1990-91

(b) the steps proposed to be taken to meet its demand in the country;

(c) whether the Government propose to introduce rationing in the supply of petrol and diesel; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b) As per original estimates the production of HSD during 1991-92 was to be about 2.18 per cent lower than during 1990-91. HSD is also imported to meet the demand.

(c) No, Sir

(d) Does not arise.

Agreement With Portugal for Tourism Development

4549. SHRI MAHESH KUMAR KANODIA :
SHRI PRABHU DAYAL KATHERIA :
SHRI BALRAJ PASSI :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether an agreement has been signed between India and Portugal for the development of Tourism;

(b) if so, when and the details thereof; and

(c) the specific areas in the country which are proposed to be developed and the targets fixed for their development?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) : (a) and (b) Yes Sir. The Agreement on Cooperation on tourism between the Government of Republic of India and the Government of Republic of Portugal was signed in Lisbon on Monday the 29th July, 1991. As per the Agreement both countries will take necessary measures to encourage and stimulate the tourist traffic between the two countries through mutual exchange of knowledge and experience concerning various sectors of tourism.

(c) The Agreement does not provide for development of any specific areas in the country.

Railway Lines in Marathwada-Vidarbha Region

4550. SHRI TEJSINGHRAO BHONSLE : Will the Minister of RAILWAYS be pleased to state :

(a) whether any proposal regarding laying of new railway lines in the hinterland of Marathwada-Vidarbha region is pending with the Government;

(b) if so, the details thereof and whether any survey has been made in this regard;

(c) whether it is proposed to include it in the Eighth Five Year Plan;

(d) whether any survey has been conducted for a railway line between Amravati and Narkhed; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE INISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) Does not arise.

(c) Proposals for Eighth Plan have not yet been decided.

(d) and (e) A survey for Narkhed-Amravati new BG line has been taken up. Further decision will be taken based on the results of survey and availability of resources in the coming years.

Uniform Transmission Tariff

4551. SHRI P. M. SAYFED : Will the Minister of POWER AND NON CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether there is any proposal to have a uniform transmission tariff for certain States;

(b) if so, the details thereof; and

(c) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NONCONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : (a) to (c) The Central Sector transmission tariff covers annual fixed charges comprising depreciation, interest and O & M charges, and payment towards transmission losses incurred in transmission of energy through the Central Sector transmission lines. These charges are being apportioned to the beneficiary States in proportion to their respective drawals, on monthly basis. To this extent, there already exists a uniformity in regard to Central Sector transmission tariff regionwise for all